

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 152 of 2020**

Rahul Gandhi

... **Petitioner**

-Versus-

1. The State of Jharkhand
2. Pradip Modi

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Deepankar, Advocate
For Opposite Party No.2 : Mr. Pradip Modi, In person

05/20.10.2021. This criminal miscellaneous petition has been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that this case has been listed today at the instance of the informant. He further submits that earlier this matter was argued by Mr. Kaushik Sarkhel, who now becomes a Law Officer. He also submits that this matter may kindly be taken up on any other day so that he will engage another counsel.

Mr. Pradip Modi appears in person and he has got no serious objection if any date is fixed.

Post this matter on 07.12.2021.

Interim order dated 27.02.2020 is extended, till the next date.

(Sanjay Kumar Dwivedi, J.)